



## JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, DHANBAD -834004  
Phone.: 2400851, 2400852, 2400979 Fax:0651- 2400850, Web Site – www.jspcb.nic.in

### A REPORT ON THE FACTUAL ASPECTS AND ACTION TAKEN BY THE JHARKHAND STATE POLLUTION CONTROL BOARD AND DISTRICT MEGISTRATE, BOKARO FOR COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15/04/2019 & 17/09/2019 IN O.A. NO. 164/2019, RESIDENTS OF PICHHARI PANCHAYAT, DISTRICT BOKARO VERSUS STATE OF JHARKHAND.

1. As the Unit has not appeared in the first show cause hearing so, a second show cause notice was issued to the above said unit vide Board's letter no B - 1178 dated 27/09/2019. (Photocopy of Show cause Letter no B-1178 dated 27/09/2019 is annexed as Annexure -I).
2. The show cause notice was availed by the unit and reply was submitted vide ref no. – PO/PICHRI OCP//2019/96 dated 01/10/2019. In which the Unit has claimed that the OB dumping in the river bed had been done by Sri Ram Singh & Company, that too before Nationalization which had been stabilized and vegetation in ample amount had developed on the OB Dump. (Photocopy of the reply of the Unit Letter no PO/PICHRI OCP//2019/96 dated 01/10/2019 is annexed as Annexure -II).
3. The Unit is directed to submit the Time Series Map w.r.t. Pichri Open Cast Project to the undersigned vide Board's Ref. No. B-1347 Ranchi, dated 06/11/2019. (Photocopy of the direction issued to the Unit vide Letter no B-1347 dated 06/11/2019 is annexed as Annexure -III).
4. The inspection report of the Unit was forwarded by the Deputy Commissioner, Bokaro vide Ref No - 2058 dated 29/07/2019 also states that the OB dumping in the river bed had been stabilized and vegetation in ample amount had developed on the OB Dump. (Photocopy of the Inspection Report vide Ref No - 2058 dated 29/07/2019 is annexed as Annexure-IV).
5. The Unit has been asked to submit the Time Series Map. It will be analysed and if found guilty (i.e. the OB dumping in the river bed if done by the CCL) then the action will be taken accordingly against the Unit and the Environmental Compensation on the basis of the 'Polluter Pays Principle' will be levied on the Unit.

*Rajeev*  
06/11/2019  
(Rajeev Lochan Bakshi)  
Member Secretary



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No... *b-1178*

Ranchi, Dated... *27.9.19*

From,

Rajeev Lochan Bakshi,  
Member Secretary.

To,

The Project Officer,  
M/s Pichri Open Cast Project,  
Bokaro, Jharkhand.

**Sub: Show cause notice under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Water (Prevention and Control of Pollution) Act, 1981 - Regarding.**

Whereas, your unit was accorded Environmental Clearance by MoEF, New Delhi vide, Ref No. J-11015/02/2015-IA-II (M) dated 13.10.2015.

Whereas, your unit was issued CTO vide Board's Reference No. JSPCB/HO/RNC/CTO-2176343/2018/1370 dated 23/08/2018 over an area of 151.47 Ha. for product and capacity:- Coal - 1.20 MTPA Normative to 1.50 MTPA Peak valid till 30.06.2019.

Whereas, the National Green Tribunal, Principal Bench, New Delhi in its order dated 15.04.2019 in O.A. No. 164/2019 has directed the Jharkhand Pollution Control Board and District Magistrate, Bokaro to look into the matter and take appropriate action in accordance with the in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com). Allegation which has been treated as an application, is that there is encroachment and pollution of Damodar River by Management of C.C.L. at District Bokaro, Jharkhand. It is also alleged that illegal mining is taking place and several trees have been cut. This has resulted in diversion of the river.

Whereas, in view of the above directions a committee which consisted of members from JSPCB and District Magistrate, Bokaro had carried out inspection in light of the directions of the National Green Tribunal, Principal Bench, New Delhi and an Inspection Report vide letter no: - 2058 dated 29.07.2019 has been forwarded by the District Magistrate in which the following observations were made:-

1. It was observed that the Mines and OB dump area is situated nearby the CCL pump house which is by the side of River at Pichri.
2. After operation the OB dump has been placed near the old dump only which is by the side of river.
3. The length of old O.B. Dump along river is approx 500 mts. and has encroached the river bed approx 25 - 30 mtrs.
4. Due to the aforementioned OB dump there is a possibility of scouring in the opposite bank of the river because as per the Revenue map the river bends near the dumping area only.

*o/c*  
KMB/35

Whereas, a show cause notice was issued to your unit vide Boards' Ref No. B- 783, Ranchi dated 30/07/2019 which was not availed by you.

Now, therefore, in view of the above and exercising the powers conferred under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 you are given an opportunity to be present in person on 03.10.2019 at 11:00 AM in the office chamber of the Member Secretary to explain why the CTO application submitted to the board shall not be rejected in light of the above observations and an environmental compensation will be levied as per the directions of Hon'ble NGT.

Sd/-  
**(Rajeev Lochan Bakshi)**  
Member Secretary

Memo No...*B-1178*.....

Ranchi, dated...*27/9/19*.....

Copy to: The Regional Officer, Regional Office, Dhanbad for information and to ensure necessary action from his end.

*Rajeev*  
**(Rajeev Lochan Bakshi)**  
Member Secretary



सेंट्रल कोलफील्ड्स लिमिटेड  
(भारत सरकार का एक उपक्रम)  
CENTRAL COALFIELDS LIMITED  
(Govt. of India Undertaking)  
*A Miniratna Cat-1 Company*



Office of the Project Officer, AADOCM  
P.O.- Dhori, Distt – Bokaro.

Ref. No.- PO/PICHRI OCP//2019/ 96

Dated:- 01.10.2019

To,  
Member Secretary,  
Jharkhand State Pollution Control Board  
TA Divison Building, HEC, Dhurwa,  
Ranchi- 834004

**Sub :Regarding Show Cause notice of Pichri OCP,Dhori Area, CCL.**

**Ref : Your letter no : B-1178 Dated 27.09.2019.**

Dear Sir,

With reference to the above subject matter the Pichri Mine has been visited by the Regional office, JSPCB, Dhanbad and query to the letter has been provided with all documents & plan.

The point wise facts regarding Pichri OCP is following:

1. Previously in the year from 1991-92 to 2002-03, approx 2.09 Mcum OB has been dumped which is situated away from Damodar River. Plantation has also been on the dump (Plot No.- 1628).
2. No forest & Plants has been removed, but approx 8 Ha of plantation has been done in the year 2008 by Forest department, which can be physically seen at the site. Since, already there is dense plantation on OB dump along the bank of river and any attempt to remove the settled and reclaimed area further may create another threat to ecosystem.
3. No work has been done previously by Dhori Area, CCL on Plot No.-4309, which is marked as River. Further the land coming under Khata No.-237, Plot No.-2099 work had been done by Sri Ram Singh & Company as they were having working right which has been transferred to CCL after Nationalization. The Mining activities had already been done by previous mine owners before nationalization and no work has been done by CCL Management.
4. No scouring in the opposite bank direction due to above stated region of OB dumping as there is enough width around the pump house, still it is safe and enough plantation has been done along the bank of river at the OB dump.

So it is earnestly requested to your good office to grant our CTO applied vide Application No.-4944321 dated: 16.03.2019.

Yours faithfully,

*[Handwritten Signature]*

01-10-2019

Project Officer  
Pichri OCP, Dhori Area

Copy to :

1. R.O., JSPCB, Dhanbad.
2. HOD (E&F), CCL HQ, Ranchi.



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No. **B-1347**

Ranchi, Dated **06/11/2019**

From,  
Rajeev Lochan Bakshi,  
Member Secretary.

To,  
The Project Officer,  
M/s Pichri Open Cast Project,  
Bokaro, Jharkhand.

**Sub: For submission of Time Series Map w.r.t. Pichri Open Cast Project - Regarding.**

Whereas, your unit was accorded Environmental Clearance by MoEF, New Delhi vide, Ref No. J-11015/02/2015-IA-II (M) dated 13.10.2015.

Whereas, your unit was issued CTO vide Board's Reference No. JSPCB/HO/RNC/CTO-2176343/2018/1370 dated 23/08/2018 over an area of 151.47 Ha. for product and capacity:- Coal - 1.20 MTPA Normative to 1.50 MTPA Peak valid till 30.06.2019.

Whereas, the National Green Tribunal, Principal Bench, New Delhi in its order dated 15.04.2019 in O.A. No. 164/2019 has directed the Jharkhand Pollution Control Board and District Magistrate, Bokaro to look into the matter and take appropriate action in accordance with the in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com). Allegation which has been treated as an application is that there is encroachment and pollution of Damodar River by Management of C.C.L. at District Bokaro, Jharkhand. It is also alleged that illegal mining is taking place and several trees have been cut. This has resulted in diversion of the river.

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3. The length of old O.B. Dump along river is approx 500 mts. and has encroached the river bed approx 25 - 30 mtrs.
4. Due to the aforementioned OB dump there is a possibility of scouring in the opposite bank of the river because as per the Revenue map the river bends near the dumping area only.

Whereas, a show cause notice was issued to your unit vide Boards' Ref No. B- 783, Ranchi dated 30/07/2019 which was not availed by you.

Whereas, a second show cause notice was issued to your unit vide Boards' Ref No. B- 1178, Ranchi dated 27/09/2019.

Whereas, the show cause notice was availed by your unit and reply was submitted vide ref no. - PO/PICHRI OCP//2019/96 dated 01/01/2019. In which you have claimed that the OB dumping

in the river bed had been done by the Sri Ram Singh & Company, that too before Nationalization.

Now, therefore, in view of the above and exercising the powers conferred under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 you are directed to submit the Time Series Map w.r.t. Pichri Open Cast Project to the undersigned. If, found guilty then action will be taken accordingly against your unit.

*Reyko*  
*06/11/2018*  
**(Rajeev Lochan Bakshi)**  
Member Secretary

**उपायुक्त-सह -जिला दण्डाधिकारी का कार्यालय, बोकारो**  
(राजस्व शाखा)

पत्रांक :- 2058 / रा0

प्रेषक,  
सेवा में,

उपायुक्त, बोकारो

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,  
रौंची।

बोकारो, दिनांक :- 29.07.2019

विषय :- माननीय राष्ट्रीय हरित न्यायाधिकरण, प्रधान पीठ, नई दिल्ली द्वारा O.A. no. 164/2019 में दिनांक-14.04.2019 को पारित आदेश में मेसर्स पिछरी ओपेन कास्ट प्रोजेक्ट, सी0सी0एल0, ढोरी एरिया, बोकारो का किये गये निरीक्षण का निरीक्षण प्रतिवेदन भेजने के संबंध में।

प्रसंग:- क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, धनबाद का निरीक्षण प्रतिवेदन।

महाशय

उपर्युक्त विषयक प्रासंगिक पत्र के संबंध में कहना है कि क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, धनबाद द्वारा माननीय राष्ट्रीय हरित न्यायाधिकरण, प्रधान पीठ, नई दिल्ली द्वारा O.A. no. 164/2019 में दिनांक-14.04.2019 को पारित आदेश में मेसर्स पिछरी ओपेन कास्ट प्रोजेक्ट, सी0सी0एल0, ढोरी एरिया, बोकारो का किये गये निरीक्षण का निरीक्षण प्रतिवेदन समर्पित किया गया है, जिसे इस पत्र के साथ संलग्न कर अग्रेतर कार्रवाई हेतु भेजा जा रहा है।

कृपया प्राप्ति स्वीकार की जाय।

विश्वासभाजन

अनु0: यथोक्त।

उपायुक्त, बोकारो  
29.7.19

माननीय राष्ट्रीय हरित न्यायाधिकरण, प्रधान पीठ, नई दिल्ली द्वारा O.A. no. 164/2019 में दिनांक 15.04.2019 को पारित आदेश के आलोक में मेसर्स पिछरी ओपेन कास्ट प्रोजेक्ट, सी0सी0एल0, ढोरी एरिया, बोकारो का निरीक्षण प्रतिवेदन।

उपरोक्त इकाई का निरीक्षण दिनांक 27.07.2019 को क्षेत्रीय पदाधिकारी एवं श्री आशुतोष आनन्द, परा0कार्य0 झा0रा0प्र0नि0 पर्षद, धनबाद द्वारा श्री सहदेव मजूमदार, एरिया सर्वे ऑफिसर एवं श्री आशीष आंचल, सहायक प्रबंधक माइनिंग, ढोरी एरिया, सी0सी0एल0 की उपस्थिति में किया गया। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :

1. संबंधित स्थल (माईन्स एवं ओ0बी0 डम्पिंग क्षेत्र) नदी किनारे अवस्थित सी0सी0एल0 पम्प हाउस के विपरीत किनारे में स्थित है तथा संबंधित जगह का नाम पिछरी है।
2. दामोदर नदी के किनारे पुराना ओ0बी0 डम्प किया हुआ है। सी0सी0एल0 प्रबंधन द्वारा बताया गया कि पुराना ओ0बी0, कोल खदान राष्ट्रीयकरण से पूर्व संचालित मेसर्स श्री राम सिंह एण्ड कम्पनी के द्वारा डम्प किया गया था।
3. कोल खदान राष्ट्रीयकरण के पश्चात् उपरोक्त क्षेत्र ढोरी एरिया, सी0सी0एल0 के कार्य क्षेत्र में आ गया तथा सी0सी0एल0 द्वारा 4 हेक्टेयर एरिया में माइनिंग का कार्य किया गया था, जो कि 2003 से बन्द है उत्पादन के कम में उत्पन्न ओ0बी0 को प्रबंधन द्वारा भी उक्त ओ0बी0 डम्प के बगल में डम्प किया गया है जिसके ऊपर प्रचूर मात्रा में वृक्षारोपण है।
4. नदी के किनारे अवस्थित पुराना ओ0बी0 डम्प स्थिर अवस्था में पाया गया जिसके ऊपर अच्छी मात्रा में पेड़ पौधे तथा ग्रीनरी अच्छादित हैं साथही प्रबंधन द्वारा भी प्रचूर मात्रा में वृक्षारोपण किया गया है। छायाचित्र संलग्न।
5. सर्वे नक्सा के अनुसार पुराना ओ0बी0 डम्प की लम्बाई नदी की दिशा में लगभग 500 मीटर है जिसका अतिक्रमण नदी के तलहटी में औसत रूप से लगभग 25-30 मीटर है। सर्वे नक्सा संलग्न।
6. सी0सी0एल0 प्रबंधन द्वारा बताया गया कि संबंधित क्षेत्र में वृक्षों की कटाई नहीं की गई है।
7. शिकायत पत्र में उल्लेखित प्लॉट संख्या 4309 तथा 2099 खाता संख्या 237 के बारे में निरीक्षण के दौरान प्रबंधन द्वारा जानकारी उपलब्ध कराई गई। प्रति संलग्न।
8. उपरोक्त ओ0बी0 डम्प की वजह से नदी के विपरीत किनारे में कटाव की सम्भावना है क्योंकि मौजा नक्शा के अनुसार इस डम्पिंग क्षेत्र के नजदीक ही नदी की दिशा में घुमाव पाया गया। अनु0-यथो0।

*Ashtosh Anand*  
27/07/19  
(आशुतोष आनन्द)  
परामर्शी कार्यकारी,  
झा0रा0प्र0नि0 पर्षद, धनबाद।

*Anand*  
27/07/19  
(आर0एन0 चौधरी)  
क्षेत्रीय पदाधिकारी,  
झा0रा0प्र0नि0 पर्षद, धनबाद।

स्वच्छ

भारत

एक कदम स्वच्छता की ओर



सीसीएल

सेन्ट्रल कोलफील्ड्स लिमिटेड

संयोजक-सह-प्रबंध निदेशक का कार्यालय  
राधिका हाउस, कचहरी रोड, रांची 834 029, झारखण्ड**CENTRAL COALFIELDS LIMITED**

(Govt. of India Undertaking)

Office of the Chairman-cum-Managing Director

Radhika House, Kuchhary Road, Ranchi 834 029, Jharkhand

फोन नं. 0651 230001

Corporate Identity Number: U10200JH1956GOI000581

फैक्स नं. 0651 230002

ईमेल नं. cma@centralcoalfields.in, cmt.cd.cil@coalindia.in

वेबसाइट: www.centralcoalfields.in

G.M (D)'s Sectt.

Received

No. PS/R/3821

Date... 8.3.19.

क्रमांक : अप्रनि/सीसीएल/तक0स0/V-2/2019/05-09 दिनांक 06.03.2019

प्रति,

श्री आशीष पाल,

निवासी - ग्राम पिछरी पंचायत,

प्रखण्ड-पेटरवार, चोकारो

विषय: सीसीएल प्रबंधन, ढोरी के द्वारा दागोदर नदी को अतिक्रमण एवं प्रदूषित कर नदी का स्वरूप विगाड़ देने से पर्यावरण संतुलन बिगड़ जाने से उच्च स्तरीय जाँच हेतु आवेदन।

महोदय,

विषयान्तर्गत पिछरी पंचायत के 54 ग्रामीणों द्वारा हरताक्षरित पत्र माननीय प्रधानमंत्री कार्यालय में भेजा गया था। उक्त विषय पर ढोरी क्षेत्रीय प्रबंधन से वस्तुस्थिति की जानकारी प्राप्त की गयी है एवं ढोरी क्षेत्र से प्राप्त टिप्पणी के अनुसार उपलब्ध दस्तावेजों के आधार पर कहना है कि :-

- प्लॉट नं० 4309, जो नदी के रूप में दर्ज है, उसमें सीसीएल प्रबंधन ढोरी क्षेत्र के द्वारा कोई भी कार्य नहीं किया गया है।
- खाता संख्या 237, प्लॉट सं० 2099 के अन्तर्गत पड़ने वाली भूमि पूर्व में श्री राम सिंह एण्ड कम्पनी को खनन का अधिकार प्राप्त था जो राष्ट्रीयकरण के पश्चात् सीसीएल को प्राप्त हुआ था उसमें कोयला खदान राष्ट्रीयकरण के पूर्व ही भूतपूर्व खदान मालिक द्वारा खनन गतिविधियाँ की गई हैं। इस भाग में सीसीएल द्वारा कभी कार्य नहीं किया गया है।
- सीसीएल द्वारा कोई भी खनन कार्य पिछरी खदान में 2002-03 के बाद अभी तक नहीं किया गया है।

अतः उपरोक्त वर्णित भूमि पर सीसीएल प्रबंधन, ढोरी क्षेत्र द्वारा अवैध उत्खनन एवं पर्यावरण दूषित करने का आरोप बिलकुल निराधार है व सत्य से परे है।

अतः उपरोक्त जानकारी आपके सूचनार्थ प्रेषित है।

भवदीय,

मप्र/अप्रनि के तकनीकी सचिव

प्रतिलिपि :

- सुश्री उषा मलिक, सेक्शन ऑफिसर, भारत सरकार, कोयला मंत्रालय, शास्त्री भवन, नई दिल्ली के पत्र क्र० 54019/1/2019-सीपीएएम दि० 22.02.2019 के संबंध में सूचनार्थ।
- निदेशक (तकनीकी) संचालन, सीसीएल, रांची के सूचनार्थ
- महा प्रबंधक, ढोरी क्षेत्र
- कम्पनी सचिव, सीसीएल, रांची





















